

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 890 of 2020**

**IN THE MATTER OF:**

**Union Bank of India**

**....Appellant**

**Vs**

**Siripuram Developers Pvt. Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Alok Kumar, Ms. Drishti Harpalani and  
Mr. Uday Arora, Advocates.**

**For Respondents:**

**ORDER**  
**(Through Virtual Mode)**

**15.10.2020:** Shri Alok Kumar, Advocate representing the Appellant, while referring to provisions of Section 36(4) of the I&B Code and Clause 4 of Minutes of Meeting of the Committee of Creditors, at page 330 of the appeal paper book, submits that charge created on the assets of subsidiaries could not form part of Liquidation Estate and impugned order could not be sustained.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **19<sup>th</sup> November, 2020**.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*am/gc*